

Notification of Delhi's P-1 Zone

2769. SHRI HARNATH SINGH YADAV: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether DDA had sent proposals of 14 villages of P-1 Zone in Delhi for notification of Development Area of DDA by Land and Building Department, Government of NCT of Delhi;

(b) the reasons for delay in issuing notification in respect of these villages;

(c) whether Government would instruct Land and Building Department to issue notification so that these villages of P-1 Zone are also included for registration on web-portal of land pooling policy; and

(d) whether in view of delay in notification from Land and Building Department, Government would notify these villages as land in Delhi is within purview of Central Government?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) Delhi Development Authority (DDA) has intimated that the proposal to declare 14 villages (part) falling in Zone P-I as Urban under Section 507 of Delhi Municipal Corporation Act, 1957 and as Development area under Section 12 of Delhi Development Act, 1957 has been referred to North Delhi Municipal Corporation and the Government of National Capital Territory of Delhi, respectively on 08.08.2018, followed by reminder on 01.01.2019. This is as per the requirement of extant statute.

Progress of Smart City Mission

2770. SHRI M. P. VEERENDRA KUMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the status of the implementation of the ambitious project of Smart Cities to change the urban landscape in the country;

(b) the details of the progress achieved in the project so far, State-wise and project-wise;

(c) whether keeping in view new threats of terrorism, organised crimes and cyber attacks, the security in the Smart Cities remains a big challenge; and

(d) if so, the details thereof?